(iii) REPORTED HUNGER STRIKE BY WORKERS OF JAMUNA LAL BAJAJ KHADI GRAMODYOG ANUSANDHANSHALA, WARDHA.

डा० रामजी सिह् (भागलपुर) : अध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत एक विशेष बात की ओर ध्यान दिलाना चाहता हूं। वर्धा मे सेठ जमना लाल बजाज खादी ग्रामोद्योग अनुसंधानशाला में एमर्जेंसी के दौरान 42 खादी ग्रामोद्योग के कार्यकर्त्ताओ को स्वैच्छिक त्यागपत्र देने के लिए मजबूर किया गया था। जिस समय रोज़गार की इतनी कठिनाई हो उस समय कोई त्यागपत्र कैसे दे सकता है। लेकिन जब एमर्जेंसी समाप्त हुई और खादी ग्रामोद्योग का काम देश मे बढ़ने लगा उसके बाद भी अभी तक उनको काम पर नही लिया गया है। फिर भी अभी तक उनको काम पर नही लिया गया है। उन्ही कारणो से यह 42 खादी ग्रामोद्योग के कार्यकर्त्ता 1 अप्रैल से वर्धा मे अनशन कर रहे हैं। इसीलिए मै आपके माध्यम से खादी ग्रामोद्योग मंत्रालय को जो देखते है, उद्योग मंत्री जी, उनसे प्रार्थना करना चाहूंगा कि इमर्जेन्सी मे, खादी ग्रामोद्योग के यह जो 42 कार्यकर्त्ता हैं जिनको त्याग-पत्र देने के लिए मजबूर किया गया था, उन्हे काम पर वापिस ले लें। यह अनुसंधानशाला सेठ जमुनालाल बजाज की स्मृति मे है और वर्धा जैसे पवित्र स्थान मे अवस्थित है। खादी के उचित विस्तार को देखते हुए यह आवश्यक है कि खादी ग्रामोद्योग के इन कार्यकर्त्ताओं को काम पर वापिस लिया जाये।

(iv) PUBLIC SAFETY ACT, 1978 OF JAMMU AND KASHMIR.

SHRI BALDEV SINGH JASROTIA (Jammu): The Public Safety Act, 1978 in Jammu and Kashmir will not only take away the civil liberties of 50 lakhs of people of the State, but put curbs on the press and give despotic power to the Government for a further encroachment on the power of Parliament for section 4 of the Act reads:

"the Government considers it necessary or expedient in the interest of Defence—of the State."

Defence is not a State subject. Even the constitution of the Advisory Board in the Act is purely discretionary with the Government. In short, it is Emergency in the State. I appeal to the Government of India to intervene in the national interest, by using their good offices with the J&K Government, to follow the path shown by the Central Government, and thus avoid all the grave consequences.

12.43 hrs.

DEMANDS FOR GRANTS, 1978-79—*Contd.*

MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION—*Contd.*

MR. SPEAKER: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Commerce, Civil Supplies and Cooperation. Prof. Amin will continue his speech. He has already taken 15 minutes. He will have another five minutes.

PROF. R. K. AMIN (Surendranagar): Sir give me at least ten minutes.

MR. SPEAKER: I am sorry; only five minutes.

PROF. R. K. AMIN: Sir, yesterday, I congratulated the Minister for his performance of last year. I was then making various suggestions which, if he is going to adopt, he can do far better during the next year. Yesterday I made three suggestions.

My fourth suggestion is regarding the export and import of edible oils. Last year I could find that many a time the Minister had to put control over the export of edible oil. He has